

# **REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Seventh Lok Sabha**

**Twenty Ninth Report**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**1981**

Presented on 16-9-1981  
Adopted on 18-9-1981

Minutes of 25th 29th sittings  
held during 6th Session also  
laid on 18-9-1981.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

### TWENTY-NINTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-ninth Report.

2. The Committee met on 14 September, 1981 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1981 (*Insertion of new article 75A, etc.*) by Shri Chitta Basu.
- (2) The Constitution (Amendment) Bill, 1981 (*Amendment of article 335*) by Shri Kusuma Krishna Murthy.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

#### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1981 (*Insertion of new article 75A, etc.*) by Shri Chitta Basu.

The Bill seeks to amend the Constitution with a view to provide that during the period from the date of the dissolution of the House of the People or the Legislative Assembly of a State, as the case may be, till its reconstitution, the Government shall function as a caretaker Government and such Government shall not announce new policies or promise new projects or grant increases in salaries, etc.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1981 (*Amendment of article 335*) by Shri Kusuma Krishna Murthy.

The Bill seeks to amend article 335 of the Constitution with a view to provide that while making appointments to services and posts in connection with the affairs of the Union or of a State, the claims of members of the Scheduled Castes and Scheduled Tribes shall be taken into consideration with due regard to the minimum qualification prescribed for the post.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

*Classification and allocation of the time to Bills*

4. The Committee then considered classification and allocation of time for discussion of fourteen Bills specified in Appendix.

5. After considering all aspect of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Prohibition of Capitation Fee Bill, 1981 by Shri Balasaheb Vikhe Patil.
- (2) The Personal Liberties (Restoration) Bill, 1981 by Prof. Madhu Dandavate.
- (3) The Prohibition on Charging Capitation Fee for Admission to Medical and Engineering Colleges, and Opening of New Institutions Bill, 1981 by Shri B. V. Desai.
- (4) The Declaration of Assets and Liabilities by Members of Lok Sabha and Rajya Sabha Bill, 1981 by Shri Rajesh Pilot.
- (5) The Personal Liberties (Protection) Bill, 1981 by Shri Chitta Basu.

The Committee further recommend that all the remaining nine Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Recommendations*

6. The Committee recommend that—

- (i) Shri Chitta Basu be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;  
14 September, 1981.  
23 Bhadra, 1903 (Saka).

G. LAKSHMANAN,  
Chairman,  
Committee on Private Members  
Bills and Resolutions.

**APPENDIX**

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Com- mittee
1	2	3	4	5
1.	The Unorganised Labour Welfare Fund, Bill, 1981 by Shri Balasaheb Vikhe Patil.	67 of 1981	B	2 hours
2.	The Prohibition of Capitation Fee Bill, 1981 by Shri Balasaheb Vikhe Patil.	65 of 1981	A	2 hours
3.	The Constitution (Amendment) Bill, 1981 ( <i>Insertion of new article 454</i> ) by Shri Balasaheb Vikhe Patil.	66 of 1981	B	2 hours
4.	The Reservation of Posts in services and Seats in Educational Institutions (for People Belonging to Economically Backward Areas) Bill, 1981 by Shri Harish Chandra Singh Rawat.	106 of 1981	B	2 hours
5.	The Capital Punishment Abolition Bill, 1981 by Prof. Madhu Dandavate.	80 of 1981	B	2 hours
6.	The Boundary Commission Bill, 1981 by Prof. Madhu Dandavate.	81 of 1981	B	2 hours
7.	The Personal Liberties (Restoration) Bill, 1981 by Prof. Madhu Dandavate	82 of 1981	A	2 hours
8.	The Price Control Bill, 1981 by Prof. Madhu Dandavate	77 of 1981	B	2 hours
9.	The Constitution (Amendment) Bill, 1981 ( <i>Amendment of Seventh Schedule</i> ) by Shri Balasaheb Vikhe Patil.	78 of 1981	B	2 hours
10.	The Prohibition on Charging Capitation Fee for Admission to Medical and Engineering Colleges, and Opening of New Institutions Bill, 1981 by Shri B.V. Desai.	83 of 1981	A	2 hours
11.	The Providing of Employment to One Adult Member of Every Family Bill, 1981 by Shri B.V. Desai.	98 of 1981	B	2 hours
12.	The Declaration of Assets and Liabilities by Members of Lok Sabha and Rajya Sabha Bill, 1981 by Shri Rajesh Pilot.	92 of 1981	A	2 hours
13.	The Constitution (Amendment) Bill, 1981 ( <i>Amendment of articles 101, 102, etc.</i> ) by Shri Rajesh Pilot.	84 of 1981	B	2 hours
14.	The Personal Liberties (Protection) Bill, 1981, by Shri Chitta Basu.	89 of 1981	A	2 hours